N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 05.07.2021 (partially modified w.e.f. 05.07.2021, 02.08.2021, 06.08.2021, 09.08.2021, 31.08.2021, 06.09.2021, 09.09.2021, 19.09.2021, 27.09.2021 and 04.10.2021), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **11.10.2021** :

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **S. S. SHINDE** **AND** The Hon'ble Shri Justice **S. P. TAVADE** **(Court Room No. 43)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Criminal Appeals of odd years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court) (D) Criminal Contempt Petitions. (E)Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015. (F) Confirmation of Death Sentence Case Nos. 02/2015, 02/2017, 04/2019, 05/2019, 06/2019, 01/2021 with connected Appeals and of the year 2021 and onwards. (G) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015.	**ORIGINAL SIDE** ----

2	The Hon'ble Shri Justice **K. R. SHRIRAM** **AND** The Hon'ble Shri Justice **AMIT B. BORKAR** **(Court Room No. 13)**	**APPELLATE SIDE** For admission, hearing and order matters therein (A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) All Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References.	**ORIGINAL SIDE** For admission, hearing and order matters therein (A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) All Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References.
3	The Hon'ble Shri Justice **G. S. PATEL** **(Court Room No. 37)** **Commercial Division**	**APPELLATE SIDE** -----	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Intellectual Property Matters from the year 2019 and onwards. (B) All Suits from the year 2013 and onwards. (C) All Commercial Disputes of value of Rupees 100 Crores or more.
4	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **(Court Room No.3)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Regular Bail and all other applications concerning Regular Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar). (B) All Applications for leave to prefer Appeal of even years. (C) All pending Anticipatory Bail Applications of the year 2018 from Nos.ABA/1008/2018 to ABA/ 2075 / 2018.	**ORIGINAL SIDE** -----

5	The Hon'ble Shri Justice **RIYAZ I. CHAGLA** **Commercial Division** (Court Room no. 21 Annex)	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Arbitration matters.	**ORIGINAL SIDE** **For admission, hearing and order matters therein:-** (A) Testamentary Matters. (B) Matters pertaining to Land Acquisition. (C) All civil matters of Single Judge not specifically assigned to other Courts.
6	The Hon'ble Shri Justice **N. J. JAMADAR** (Court Room No. 17 Annex) **Commercial Division**	**APPELLATE SIDE** For admission, hearing and order matters therein:- (A) All First Appeals of Odd years.	**ORIGINAL SIDE** For admission, hearing and order matters therein:- (A) All Administration Suits and Partition Suits. (B) Summary Suits and Undefended Suits. (C) Trust Petitions. (D) All Insolvency matters.
7	The Hon'ble Shri Justice **V. G. BISHT** (Court Room No. 22 Annex)	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) Anticipatory Bail Application (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Anticipatory Bail and all other applications concerning Anticipatory Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar).	**ORIGINAL SIDE** ------

N O T E

(A) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice Riyaz I. Chagla i**s allowed before the Division Bench headed by the **Hon'ble Shri Justice B. P. Colabawalla.**

(B) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice V. G. Bisht i**s allowed before the Division Bench headed by the **Hon'ble Smt. Justice Bharati H. Dangre.**

Dated this 4th October 2021

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I)
High Court, A.S., Bombay.